

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 832/2016
C. A No.

CORAM:



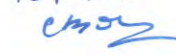
SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

NAME OF THE COMPANY : M/S. ATM Credit & Investment Pvt. Ltd.

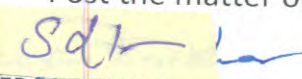
SECTION OF THE COMPANIES ACT: 391(2)&394

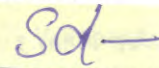
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rajesh Agarwal	Adv.	Petitioners	
2 -	Dr. RAMESHWAR	ADL	DL, DELHI	
3.	C. BALOONI	Company Prosecutor	For R.D (NR)	

ORDER

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained, the petition may be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be filed before the Ld. Registrar.

Post the matter on or before the Ld. Registrar on 24.04.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
13.04.2017